

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 30

IA 1122/2023 IA 1897/2024 In C.P. (IB)/474(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 30.04.2024

NAME OF THE PARTIES: **SES ENERGY SERVICES INDIA PRIVATE**
LIMITED

Section 10 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1897/2024 –

1. Mr. Rohan Rajadhyaksha, Advocate a/w Mr. Darpan Bhatia, Ms. Shruti Singhi, Advocate i/b Menon & Mankava appeared for the Applicant.
2. Mr. Vishnu Shriram, Ms. Srishti Kapoor, Adv for Respondent No. 1.
3. Mr. Gaurav Joshi, Senior Counsel a/w Mr. Amey Hadwale, Advocate a/w Ms. Kajol Punjabi, Advocate appeared for the Respondent no. 2.
4. Learned Counsel for the Respondent is directed to file reply within one week and serve advance copy of reply to the Applicant atleast two days before the next date of hearing.

5. RP is directed to place on record whether Respondent no. 5 has made any claim in relation to 5 assets, which are stated to be belonging to the holding company of the Corporate Debtor.
6. List this IA on **10.05.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna